

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – I,  
MUMBAI

CP (IB)-03/I&BC/(MB/2018

CORAM : SHRI B.S.V. PRAKASH KUMAR, MEMBER (J)  
SHRI RAVIKUMAR DURAISAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.08.2018**

NAME OF THE PARTIES: **WEALTHTREE ADVISORS PVT. LTD.**

**v/s.**

**PROTHOM INDUSTRIES INDIA PVT. LTD.**

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

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ORDER

11. CP (IB)-03/I&BC/(MB/2018

On hearing the submissions of the Petitioner Counsel, it appears that service of Notice under Section 8 was initially not effected upon the Corporate Debtor sent by India Postal Service thereafter it appears that the Petitioner sent another Section 8 notice through courier which, the Counsel says, has been served upon the Corporate Debtor. Now it appears that the Petition copy was also not served upon the Corporate Debtor, however, with the direction of this Bench, substituted service has been effected. Since the Notice has not been served under Section 8 of the Code, and having the Petitioner Counsel stated that the Directors of this company are absconding, the Counsel is hereby directed to take instructions from the Petitioner about any possibility for withdrawal of this Company Petition.

List this matter on 9.8.2018.

SD/-

RAVIKUMAR DURAISAMY  
Member (Technical)

SD/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)